

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 1

IA 207/2022 In C.P. (IB)/217/(MB)2020

CORAM:

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.02.2022

NAME OF THE PARTIES: - **Cosmic Landscapes Pvt. Ltd.**
V/s
RAK Magnum Realty LLP

Appearance (via video-conference):

For the Applicant : Mr. Sagar Vichare, Advocate i/b Adv.
Abhishek Adke.
For the Respondent : Mr. Amit Kakri, Advocate i/b Ajay Law
Associates.

Section 7 of IBC, 2016

ORDER

The prayer made in this Application is to grant permission to withdraw the Company Petition contending that the matter is amicably settled out of the Court. Applicant along with the Application has also placed on record the consent terms which is duly signed by the parties and their respective Advocates.

Having considered the facts as aforesaid, the present Application is liable to be allowed and the same is allowed and **CP (IB) 217 of 2020 is allowed to be withdrawn.** Accordingly, **IA 207 of 2022 and CP (IB) 217 of 2020 are disposed of** in above terms.

Sd/-

KAPAL KUMAR VOHRA
Member (Technical)

VEDANT

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)